

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O. A. No. 2182/98

New Delhi this the 27th day of September 2000

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

B.K. Bihani
Presently residing at
K-98A, Shaikh Sarai-II, New Delhi

(By Advocate: Shri H.K. Gangwani)

Versus

Union of India and Ors., through
The Foreign Secretay,
M/o External Affairs,
South Block, New Delhi-110 011.

(By Advocate: None)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant seeks relief as contained in para
8 of the O.A.

2. We have heard applicant's counsel, Shri H.K. Gangwani. None appeared for the Respondents who have, however, filed their reply. ~~marked the~~ ^{marked the} ~~copy~~ ^{copy}. Shri Gangwani has invited our attention to respondent's reply dated 23.12.1999 acknowledging receipt of applicant's letter dated 15.12.1997 (Annexure A-1) and stating that applicant's representation was being examined and he would be informed about the outcome.

3. Shri H.K. Gangwani, stated that despite the passage of nearly three years, applicant has not been informed of the outcome of his representation which compelled him to file this OA in November, 1998.



3. We dispose of the OA with the direction to the Respondents to dispose of the applicant's representation dated 15.12.1997 in accordance with rules and instructions by a speaking and reasoned order under intimation to him within three months from the date of receipt of a copy of this order. While doing so, respondents should discuss each of the points raised by the applicant in para 8 of the O.A. If any grievance still survives, it will be open to applicant to agitate the same in accordance with law, is so advised. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Adige

(S. R. Adige)
Vice Chairman (A)

Mittal